

Delhi Legislative Assembly
Bulletin Part – I
(Brief summary of proceedings)
Monday 26th September 2005/ 4 Ashvin 1927 (Saka)

No. 41

2.00 Ch. Prem Singh, Hon'ble Speaker in Chair.

PM

1 **Question Hour:** Starred Questions 41,42, 44,46 & 47 were asked and replied.
Replies to starred questions 43, 45, 48-60 and unstarred questions 150-215 were placed on the Table.

2 **3.02 Special Mention (Rule 280):** Following Members raised matters under Rule 280:

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| 1. Shri Bheeshm Sharma | 5. Shri Mukesh Sharma |
| 2. Shri Ramvir Singh Bidhuri | 6. Ch. Mateen Ahmed (Minister of Urban Development intervened) |
| 3. Shri Ramesh Bidhuri | 7. Shri Veer Singh Dhingan |
| 4. Shri Mohan Singh Bisht (Minister of Urban Development intervened) | 8. Shri Brahm Pal |

3 **3.40 Chair, on behalf of the House, greeted Dr. Man Mohan Singh, Hon'ble Prime Minister of India on his birthday.**

4 **3.42 Adoption of Reports:**

1. Ch. Mateen Ahmed moved the following Motion: "That this House agrees with the **First Report of the Papers Laid on The Table Committee** presented on 23rd September 2005.
The motion was adopted by voice vote.

2. Shri Vijay Singh Lochav moved the following Motion: "That this House agrees with the **Second Report of the Committee on Government Undertakings** presented on 23rd September 2005.
The motion was adopted by voice vote.

4 **3.44 Papers laid on the Table:**

(1) **Dr. A.K. Walia, Finance Minister** to lay copies of the following:

- (i) Notification No.F2 (3)/Fin(E-I)/03-04/400-406kha dated 30/06/05 regarding Indian Stamp (Delhi Amendment) Act, 2005 Date of enactment. (English and Hindi Version).
- (ii) Notification No.14(1)/LA-2004/194 dated 17/05/05 regarding Indian Stamp (Delhi Amendment) Act, 2005. (English and Hindi Version).
- (iii) Notification dated 8th August 2005 regarding Amendment in First Schedule appended to the Delhi Value Added Tax Act, 2004. (English and Hindi Version).
- (iv) Notification dated 8th August 2005 regarding Amendment in Third Schedule appended to the Delhi Value Added Tax Act, 2004. (English and Hindi Version).
- (v) Notification dated 8th August 2005 regarding Amendment of the Delhi Value Added Tax Rules, 2005. (English and Hindi Version).
- (vi) Notification dated 8th July 2005 regarding Second Amendment in rule 5 of the Delhi Value Added Tax Rules, 2005. (English and Hindi Version).
- (vii) Notification dated 27th June 2005 regarding Constitution of Appellate Tribunal. (English and Hindi Version).
- (viii) Notification dated 27th June 2005 regarding Constitution of Appellate Tribunal and

- Appointment of its members. (English and Hindi Version).
- (ix) Notification dated 27th June 2005 regarding appointment of Shri K. Sethuraman, IAS as member of Appellate Tribunal Delhi Value Added Tax. (English and Hindi Version).
 - (x) Notification dated 27th June 2005 regarding appointment of Shri Bharat Bhushan, DHJS(Retd.) as Appellate Tribunal Delhi Value Added Tax. (English and Hindi Version).
 - (xi) Notification dated 27th June 2005 regarding renaming of Sales Tax Department. (English and Hindi Version).
 - (xii) Notification dated 2nd June 2005 regarding addition in the fifth schedule of DVAT Act, 2004. (English and Hindi Version).
 - (xiii) Notification dated 2nd June 2005 regarding addition in the sixth schedule of DVAT Act, 2004. (English and Hindi Version).
 - (xiv) Notification dated 22nd June 2005 regarding amendment clause (a) of sub-section 16 of the Delhi Value Added Tax Act, 2004. (English and Hindi Version).
 - (xv) Notification dated 22nd June 2005 regarding Delhi Value Added Tax (Amendment) Rule 5(2)(a)&5(2)(b). (English and Hindi Version).
 - (xvi) Notification dated 11th May 2005 regarding amendment in the First Schedule of the DVAT Act, 2004. (English and Hindi Version).
 - (xvii) Notification No.101(328)/2005-Fin.(A/Cs)(i)/537 dated 11th June 2005 regarding Amendment in Third Schedule of the DVAT Act, 2004. (English and Hindi Version).
 - (xviii) Notification dated 11th June 2005 regarding Amendment in Fourth Schedule of the DVAT Act, 2004. (English and Hindi Version).
 - (xix) Notification No.101(336)/2005-Fin.(A/Cs)(i)/468 dated 03rd May 2005 regarding Amendments in the Third Schedule of the DVAT Act, 2004. (English and Hindi Version).
 - (xx) Notification No.101(336)/2005-Fin.(A/Cs)(ii)/479 dated 03rd May 2005 regarding Amendment in the Fourth Schedule of the DVAT Act, 2004. (English and Hindi Version).
 - (xxi) Notification No.101(328)/2005-Fin.(A/Cs)(i)/255 dated 20th April 2005 regarding Amendments in the Third Schedule of the DVAT Act, 2004. (English and Hindi Version).
 - (xxii) Notification No.101(327)/2005-Fin.(A/Cs)(i)/301 dated 25th April 2005 regarding the annual rate of interest as per sub-section (1) of section 42 of the DVAT Act, 2004. (English and Hindi Version).
 - (xxiii) Notification No.101(327)/2005-Fin.(A/Cs)(ii)/312 dated 25th April 2005 regarding the annual rate of interest as per sub-section (2) of section 42 of the DVAT Act, 2004. (English and Hindi Version).
 - (xxiv) Notification dated 31st March 2005 regarding the rules of the Delhi Value Added Tax Rules, 2005. (English and Hindi Version).
 - (xxv) Notification dated 31.03.05 regarding the rules of the Central Sales Tax (Delhi) Rules, 2005. (English and Hindi Version).
 - (xxvi) Notification dated 15.09.2005 relating to annual report of DFC for the year ending 31.03.2004.
 - (xxvii) Annual Report of DFC for the period 2003-04.
 - (xxviii) Audit Report of DFC for the period 2003-04.

(2) **Shri Haroon Yusuf, Minister of Transport and Power** to lay copies of the following:

- (i) First Annual Audited Accounts of Pragati Power Corporation Ltd. For the financial

- year 2001-02 alongwith comments of C&AG of India.
- (ii) Second Annual Audited Accounts of Pragati Power Corporation Ltd. for the financial year 2002-03.
 - (iii) Annual Accounts incorporating separate Audit report of Comptroller & Auditor General of India on the Accounts of Delhi Electricity Regulatory Commission for the year ended 2003-2004.
 - (iv) Separate Audit Report of the C&AG of India on the accounts of DVB for the year 2002-2003 (1.4.2002 to 30.06.2002).
 - (v) Notification regarding amendment of Rule 97 of DMV Rules 1993 (English and Hindi Versions)
- (3) **Shri Raj Kumar Chauhan, Minister of Development** to lay copies of the following
- (i) Notification dated 2.6.2005 issued under sub-section (2) of section 1 regarding the Delhi Plastic Bag (Manufacture, Sales and Usage) and Non-biodegradable Garbage (Control) (Amendment) Act, 2004 (Delhi Act 2 2005), regarding its coming into force with effect from 5th June 2005.
 - (ii) Notification dated 2.6.2005 issued under sub-section (3) of section 1 of the Delhi Degradable Plastic Bag (Manufacture, Sales and Usage) and Garbage (Control) Act, 2000, (Delhi Act 6 of 2001) regarding compulsory use of degradable plastic bags in institutions.

5 **3.45 Consideration of Bills:**

(1) The Delhi Water Board (Amendment Bill), 2005:

Dr. Jagdish Mukhi stated that their notice for Motion under Rule 114 (v) for withdrawal of the Bill should be decided first.

The Chair ruled that as per parliamentary procedure only the Minister in-charge of the Bill had the right to move a motion for its withdrawal.

Shri Ram Babu Sharma moved the following motion:

“That the Delhi Water Board (Amendment Bill), 2005 be referred to a Select Committee and the Hon'ble Speaker nominate the members to the Select Committee.

The Chief Minister intervened and proposed that the Motion be referred to a Select Committee.

The Motion was put to vote and adopted.

3.50 (Members of the BJP staged a brief walk out.)

4.00 House adjourned for tea break

4.35 House reassembled.

(2) The Delhi Value Added Tax (Second Amendment Bill) 2005:

The **Minister of Finance** moved that ‘The Delhi Value Added Tax (Amendment Bill) 2005 (Bill No. 10 of 2005)’ introduced in the House on 22nd September 2005 be considered. He also made a brief statement.

The following members participated in the discussion:

1. Shri Subhash Chopra (He also moved his amendment)
2. Shri Veer Singh Dhingan

The Minister of Finance replied and requested Shri Subhash Chopra to withdraw his amendment

The amendment was withdrawn with the leave of the House.

The bill was considered clause wise.

The **Minister of Finance** moved that ‘The Delhi Value Added Tax (Amendment Bill) 2005 (Bill No. 10 of 2005)’ be passed.

The Motion was put to vote and adopted unanimously.

- 6 **4.58 Calling Attention Motion:** Dr. Jagdish Mukhi called the attention of the Minister of Transport towards **‘issue of Optical Smart Cards by the Department of Transport.’**
The Minister of Transport replied.
The following members sought clarifications:
1. Dr. Jagdish Mukhi
- 5.00 (Hon’ble Deputy Speaker in Chair)
2. Shri Bheeshm Sharma
The Minister of Transport replied to the clarifications.
- 7 **5.22 Motion (Under Rule 107):**
Dr. SC Vats moved the following Motion:
“That all unorganized labour, whether in construction, industrial or other unorganized sectors, be issued appointment letters to avoid their exploitation at the hands of unscrupulous employer; This House further agrees that all such labourers must be paid as per the Minimum Wages Act in order to stop their exploitation.”
The following Members participated in the debate:
1. Shri Ramesh Bidhuri
2. Shri Veer Singh Dhingan
3. Shri OP Babber
4. Prof. (Smt.) Kiran Walia
5. Shri Kulwant Rana
- 5.44 **Chair greeted Dr. SC Vats on his birthday.**
The Minister of Industries replied to the debate.
The Chief Minister intervened.
The motion was put to vote and adopted unanimously.
- 8 **5.56 Short Duration Discussion:**
(1) Shri Bheeshm Sharma initiated discussion on **‘Issues relating to water supply in Delhi’**
The following members participated in the debate:
1. Shri Sahab Singh Chauhan
2. Dr. Narender Nath
3. Smt. Anjali Rai
4. Dr. Jagdish Mukhi
5. Dr. Harsh Vardhan
- 7.25 **(Quorum bell was rung for a few minutes due to lack of quorum)**
Chief Minister replied to the debate.
- 7.33 **(Hon'ble Speaker in chair)**
(2) Shri Ramvir Singh Bidhuri initiated discussion on **‘non-regularisation of industrial areas in Delhi’**
- 7.45 **(Quorum bell was rung for a few minutes due to lack of quorum)**
The following Members participated in the discussion:
1. Shri Mukesh Sharma
2. Shri Ravinder Nath Bansal
The Minister of Industries replied to the debate.
- 8.49 **House adjourned *sine die*.** (National Anthem JAN GAN MAN)